

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 20078-JK (LD ) of 2025**

**DATED:- 19 - 12 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Public Works(R&B) Department as Officer, as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

No:-LAW-OIC/12/2025

Dated:- 19 - 12 - 2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, PW(R&B) Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No:-20078 -JK(LD) of 2025 dated 19.12.2025.**

S.No	Case titled	OIC
1	OA No. 689/2025 titled Suneel Dutt Modeel V/s UT of J&K and others.	<b>Er. Rajesh Kumar Agastam, Chief Engineer PW(R&amp;B) Department Jammu</b>
2	SLP against the order dated 14.11.2025 passed by the Division Bench of Hon'ble High Court of J&K at Jammu in case LPA No. 129/ 2025 in CCP(S) No.18/2021 in SWP No. 2728/2015 titled Parvez Ahmed Vs Mr. Shailander Kumar Misra and Ors.	<b>Er. Nawaz Ahmed Banday, Executive Engineer Public Works (R&amp;B) Division Banihal.</b>

*Neysingh*

*Jm*